

6.7.2006

Hon. Mr. A.K. Bhatnagar, J.M.

None has appeared on behalf of the applicant, even in the revised call.

Shri Saurabh holding brief of Shri S. Singh, learned Counsel for the respondents submits that he has been informed by respondent

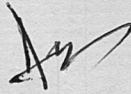
No.3 that the present case does not pertain to the Ordnance Factory, Kanpur vide letter dated 16.1.2006. A Photocopy has also been filed, ~~that~~ the same be kept on record. It is also found

that on several previous dates i.e. 3.8.2005, 17.11.2005, 24.3.2006 and 8.5.2006

none has appeared for the applicant.

Under the facts and circumstances, it appears that the applicant is not interested in pursuing this matter any more. Accordingly, the OA

is dismissed in default and for non-prosecution.


J.M.

